

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 142/GT/2022

Subject : Petition for determination of tariff for the 2019-24 tariff period after R&M in respect of the Bairasiul Power Station (180 MW).

Petitioner : NHPC India Limited (NHPC)

Respondents : Punjab State Power Corporation Limited (PSPCL) and 5 ors.

Date of Hearing : **20.9.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Ashutosh Shrivastava, Advocate, NHPC
Shri Siddharth Nigotia, Advocate, NHPC
Shri Raunak Jain, Advocate, TPDDL
Shri Rahul Kinra, Advocate, BRPL and BYPL
Shri Aditya Ajay, Advocate, BRPL and BYPL

Record of Proceedings

Due to paucity of time, the hearing of the petition was adjourned. The Petitioner is directed to furnish the following additional information, after serving copy of the same to the Respondent, on or before **14.10.2022**:

- (i) *The status of the model study in respect of the losses in water conductor system in the post renovation scenario to consider any improvement in the lining etc. of the water conductor system;*
- (ii) *There is a time over-run of 6 months as per order dated 20.9.2016 in Petition No. 76/MP/2015. As the completion date for R&M of all units was February, 2021, but the actual R&M was completed in August 2021, clarification for this time over run to be submitted;*
- (iii) *As there is mismatch in liability flow statement Form 16, the revised liability flow statement (Form16) to be submitted;*
- (iv) *Capital spares consumed has been claimed in Form 17 for 2019-20 and 2020-21. The claimed capital spares were put to use in 2014-19 tariff period. The claimed capital spares in 2019-24 period may be linked with the claims for the 2014-19 truing-up petition (Petition No. 143/GT/2020).*



- (v) *Declaration confirming dated additional capital expenditure claimed in 2014-19 tariff period are not forming part of R&M cost;*
- (vi) *In order dated 20.9.2016 in Petition No. 76/MP/2015, the Commission had directed the Petitioner to keep two separate records of (a)IEDC including manpower cost, construction power cost, water charges etc. booked to R&M activities; (b) Normal O&M expenses of the generating station (not booked to R&M expenditure) which are not avoidable even when the unit/s/station is under shut down. The same shall be submitted.*

2. The Respondents shall file their replies by **25.10.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **5.11.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted by any reason whatsoever.

3. The Petition shall be listed for hearing on **08.11.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

